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GOVERNMENT OF INDIA MINISTRY DF FINANCE (DEPARTMENT DF REVENUE)

NEW DELHI: THE

11.791

(INCOME-TAX)

No. 9903 (F.No. 197/80/91-IT.A.I.): In exercise of the powers conferred by sub-clause (v) of clause (23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Society of the Franciscan (Hospitaller) Sisters, Bombay" for the purpose of the said sub-clause for the assessment years 1990-91 to 1992-93 subject to the following conditions, namely i-

- the assesses will apply its income, or accumulate it for application, wholly and exclusively to the objects for which it is established;
- (ii) the assesses will not inv st or deposit its funds (other than voluntary contributions received and maintained in the form of jewellery, furniture etc.) for any period during the previous years relevant to the assessment years mentioned above otherwise than in any one or more of the forms or modes specified in sub-section (5) of section 11;
- (iii) this notification will not apply in relation to any income being profits and gains of business, unless the business is incidental to the attainment of the objectives of the assessme and separate books of accounts are maintained in respect of such business.

(S.K. CHATTERJEE) OFFICER ON SPECIAL DUTY

To

The Manager, Government of India Press, Ring Road, Mayapuri Industrial Area, (Near Rajouri Garden), New Delhi.

P.T.O.

F.No. 501/2/74=FTD Government of India Ministry of Finance Department of Revenue Foreign Tex Division

New Delhi, the 12th July, 1991.

To

The General Manager. Govt. of India Press. Mayapuri, NEW DELHI.

Double Taxation Avodiance Convention with U.S.A. Sub: Corrigendum to Notification No.GSR 992 E dated 20.12.90.

sir.

Enclosed please find two corrigenda, one in Hindi and one in English bearing Notification No. 5905 dated 12.7.91 correcting the printing mistakes in the Notificati No.8786 published in the Jazente of India Extraordinary in Bars II, Section 3, Sub-section (1) on 2212.20.12.90 for being published in the Gazette of India Extraordinary today.

100 obpies of the notification may please be sent 2. to this Department (Foreign Tax Division, Room No.244. North Block, Central Secretariat, New Delhi) for our record.

GSR allotted to the notification may also kindly be intimated.

Notification No. 89 of Ut - 12.7.9

Yours faithfully,

rector

N.C. Jain) Joint Secretary to the Government of India.

One copy each in Hindi and Ecnl: English of the notification.

Copy to ITCC